

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2351
TO BE ANSWERED ON 08.07.2019

TRIBAL STATUS TO GORKHAS

2351. SHRI RAJU BISTA:

Will the Minister of TRIBAL AFFAIRS
be pleased to state:

- (a) whether the government proposes to grant tribal status to the 11 Gorkha tribes;
- (b) if so, the details thereof along with a status in this regard;
- (c) the status on the recommendations made by the committee formed under the Ministry to examine the demand after consultation with Government of Sikkim, West Bengal and all other States where significant Gorkha population resides; and
- (d) the steps taken/proposed to be taken by the Government on the issue?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(Smt. RENUKA SINGH SARUTA)

(a) , (b) & (d)The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

All action on the proposal is taken as per these approved modalities.

(c)The committee submitted its report which was referred to ORGI for comments. ORGI have commented that the report of the said Committee is beyond the scope of the Modalities approved by the Government of India with regard to inclusion of any community in STs list of a State.
